

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 377 of 2010

[Arising out of Order-in-Appeal No. 192/2009 dated
30/11/2009 passed by the Commissioner of Central Excise
(Appeals-I) Bangalore]

**RimaTransformers &
Conductors Pvt. Ltd.**
No. 18-D, 2nd Phase
Peenya Industrial Area
Bangalore – 560 058

Appellant

VERSUS

**Commissioner of Customs &
Central Excise, Bangalore**
C.R. Building, Queens Road
Bangalore – 560 001

Respondent

APPEARANCE:

None
Mr. H. Jayathirtha, AR for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20700 / 2023

Date of Hearing: 06/07/2023

Date of Decision: 06/07/2023

Per: D.M. Misra

None present for the appellant despite notice. The notice sent to the appellant has been returned as undelivered. It seems that the appellant is not serious in prosecuting the appeal. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in open court)

**(D.M MISRA)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

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